

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3225
ANSWERED ON:23.08.2011
CHARGESHEET AGAINST RIOT ACCUSED
Badal Harsimrat Kaur

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware of a chargesheet prepared by the Delhi Police for filing in the court in the year 1991 regarding 1984 Sikh genocide/killing of Sikhs;
- (b) if so, the details thereof and the reasons for delay in filing it in the court;and
- (c) the steps taken by the Government against the erring policemen and accused persons?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Yes, Madam. The chargesheet in Case No. 67/87 under sections 147/148/149/341/342/427/436 and 302 IPC, PS Nangloi, Delhi and facts thereof were clubbed with Case FIR No. 418/91 under sections 147/148/149/ 302/201/427/436/395/295A/217/159/506 and 411 IPC, PS Nangloi, Delhi, which was filed in the Court by the Delhi Police for trial. The trial court vide its judgment dated 23.10.2010 did not accept the clubbing of Case FIR No.67/87 with Case FIR No.418/91 and ordered to dispose of the said FIR as per provisions of CrPC.

(c): The trial court has not indicted or passed any adverse comments against the policemen. Necessary steps to dispose of the FIR are underway.